

NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

SPECIAL BENCH COURT-II

(IB)-418(ND)18

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER (T)**

**CH. MOHD SHARIEF TARIQ
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL
ON 26.02.2020**

**NAME OF THE COMPANY: M/s. Alloys & Metals (INDIA) V/s. M/s.
Hindustan Paper Corporation Ltd.**

UNDER SECTION 9 OF IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present for the Liquidator : Mr. Vivek Sibal, Adv.
Present for the Respondent : Mr. Aabhas Kshetrapal, Adv. For State
Bank of Kerala.

ORDER

C.A. No.1297/2020: The Counsel for the Liquidator and the Counsel for the Government of Kerala are present. Counsel of Government of Kerala is directed to file reply within two weeks and circulate the copy of the same to the other side. The Counsel for the Liquidator will file a rejoinder, if any.

List the matter on 27.03.2020.

C.A. No.1474/2020: The Counsel for the Applicant is present. The Application is filed for giving needful directions as due to moratorium under CIRP ordered by NCLT Kochi in respect of HNL, it is not possible for the Government of Kerala to purchase the shares of HNL. As this matter pertains to another Bench, we have no jurisdiction to give directions. Therefore, the Application is dismissed as not maintainable.

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**(L.N. Gupta)
Member (T)**

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**(Ch. Mohd. Sharief Tariq)
Member (J)**